

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
DELHI.

REGN. NO. OA 199/1988

February 18, 1988.

Shri Brahm Singh      ...

Applicant.

Vs.

Commissioner of Police (Delhi)  
and others      ...

Respondents.

CORAM:

Hon'ble Mr. Justice K.Madhava Reddy, Chairman.

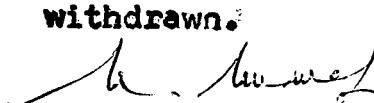
Hon'ble Mr. Kaushal Kumar, Member.

For the applicant    ...    Applicant in person.

For the respondents ...    None.

(Judgment of the Bench delivered by Hon'ble  
Mr. Justice K.Madhava Reddy, Chairman).

When it was pointed out to the applicant who is arguing in person that he was only given a notice to show cause why he should not be dismissed from service and that he has also a right to prefer an appeal against any penalty imposed and that under Section 19 of the Administrative Tribunals Act, 1985, ordinarily an application shall not be entertained unless the remedy available to a public servant <sup>under</sup> the relevant Service Rules is availed of, the applicant requested that he may be permitted to withdraw the application. He has filed a memo in this behalf. He is accordingly permitted to withdraw the application with leave to file an application in the event of any punishment being awarded and the remedies availed of by him against that order under the Service Rules proving of no avail. Accordingly, this application dismissed as withdrawn.

  
(Kaushal Kumar)  
Member  
18.2.1988.

  
(K. Madhava Reddy)  
Chairman  
18.2.1988.